

HARYANA VIDHAN SABHA

IV SESSION

BULLETIN NO. 8 Tuesday, the 15th March, 2011

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 15th March, 2011 from 10.30 P.M. to 2.10 P.M.).

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	13	--	--	31

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: Nil

II. MOTION UNDER RULE 15.

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

III. MOTION UNDER RULE 16.

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine-die.

The motion was put and carried.

IV. PAPERS LAID ON THE TABLE OF THE HOUSE.

By the PWD (B&R) Minister (Sr. No. 1 and 2 laid)

1. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/18/2008/1st Amendment/2010, dated the 6th October, 2010, as required under section 182 of the Electricity Act, 2003.
2. The Annual Report of Haryana Electricity Regulatory Commission for the year 2008-09, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.

V. RAISED THE MATTER REGARDING RESERVATION/PERSONAL EXPLANATION

Sh. Ajay Singh Chautala and some other members of the Opposition Benches also raised the matter regarding the reservation for general categories other than Jats should be on economic criteria.

Sh. Raghuvir Singh Kadian and some other members of the Treasury Benches raised the matter regarding the reservation for Jat Community and demanded that a resolution should be passed.

The Chief Minister clarified the position on the above said matter stating that he had forwarded the memorandum for Jat reservation to the Prime Minister for favourable consideration. In turn the Prime Minister had sent the said memorandum to the Backward Classes Commission for favourable consideration.

Dr. Raghubir Singh Kadian, a member from the Treasury Benches, made a personal explanation with regard to certain remarks made against him by Sh. Om Prakash Chautala.

VI. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the report of the Committees as under:-

- (i) The Chairperson (Shri Sampat Singh) of the Committee on Public Accounts presented the Sixty Fifth Report of the Committee on Public Accounts for the year 2010-2011 on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil & Revenue Receipts).
- (ii) The Chairperson (Shri Sampat Singh) of the Committee on Public Accounts presented the Sixty Sixth Report of the Committee on Public Accounts for the year 2010-2011 on the Appropriation Accounts/Finance Accounts of the Haryana Government for the years 2005-06, 2006-07 and 2007-2008.
- (iii) The Chairperson (Shri Anand Singh Dangi) of the Committee on Public Undertakings presented the Fifty Seventh Report of the Committee on Public Undertakings for the year 2010-2011 on the Report of the Comptroller and Auditor General of India for the year 2006-2007 (Commercial).
- (iv) A Member (Shri Naresh Selwal) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes presented the

Thirty Fourth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes for the year 2010-2011.

- (v) The Chairperson (Shri Ram Pal Majra) of the Committee on Government Assurances presented the Fortieth Report of the Committee on Government Assurances for the year 2010-2011.
- (vi) The Chairperson (Rao Dharam Pal) of the Committee on Estimates presented the Thirty Ninth Report of the Committee on Estimates for the year 2010-2011 on the Budget Estimates for 2009-10 Excise and Taxation Department.

VII. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No.1) Bill, 2011.

At 12.49 P.M., the Finance Minister introduced the Haryana Appropriation (No.1) Bill, 2011 and also moved-

That the Haryana Appropriation (No.1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put, one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Appropriation (No.2) Bill, 2011.

At 12.51 P.M., the Finance Minister introduced the Haryana Appropriation (No.2) Bill, 2011 and also moved-

That the Haryana Appropriation (No.2) Bill be taken into consideration at once.

Shri Sher Singh Barshami, Member from the Indian National Lok Dal, spoke for 4 minutes.

Shri Sampat Singh and Shri B.B. Batra, Members from the Treasury Benches, spoke for 1 minute each.

The Parliamentary Affairs Minister also spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put, one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2011.

At 1.01 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2011 and also moved-

That the Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill be taken into consideration at once.

Shri Ram Pal Majra, Shri Naseem Ahmed, Shri Abhey Singh Chautala, Shri Ashok Kumar Arora and Shri Subhash Chaudhry Members from the Indian National Lok Dal, spoke for 2, 2, 1, 1 and 1 minute respectively.

Shri B.B. Batra and Shri Sampat Singh, Members from the Treasury Benches, spoke for 3 and 1 minute respectively..

Shri Krishan Pal Gurjar, a Member from the Bhartiya Janta Party spoke for 4 minutes.

The Finance Minister and Parliamentary Affairs Minister also spoke for 2 and 3 minutes respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause (2) of Clause 1, Clause 2, Clause 3, Sub-clause (1) of Clause 1, Enacting Formula and Title were put, one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2011.

At 1.29 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2011 and also moved-

That the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause (2) of Clause 1, Clauses 2 to 13, Sub-clause (1) of Clause 1, Enacting Formula and Title were put, one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2011.

At 1.31 P.M., the Parliamentary Affairs Minister introduced the Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2011 and also moved-

That the Haryana Salaries and Allowances of Ministers (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause (2) of Clause 1, Clause 2, Clause 3, Clause 4, Sub-clause (1) of Clause 1, Enacting Formula and Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Punjab Land Revenue (Haryana Amendment) Bill, 2011.

At 1.34 P.M., the Revenue Minister introduced the Punjab Land Revenue (Haryana Amendment) Bill, 2011 and also moved-

That the Punjab Land Revenue (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and Title were put one by one and carried.

The Revenue Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2011.

At 1.36 P.M., the Finance Minister introduced the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2011 and also moved-

That the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause(2) of Clause 1, Clause 2, Sub-clause (1) of Clause 1, Enacting Formula and Title were put, one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Municipal Corporation (Amendment) Bill, 2011.

At 1.38 P.M., the Minister of State for Home introduced the Haryana Municipal Corporation (Amendment) Bill, 2011 and also moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

Shri Sher Singh Barshami and Shri Pardeep Chaudhry, Members from the Indian National Lok Dal, spoke for 4 and 1 minute respectively..

Shri Anand Singh Dangi and Smt. Sumita Singh, Members from the Treasury Benches, spoke for 1 minute each.

Smt. Kavita Jain, a Member from the Bhartiya Janta Party spoke for 4 Minutes.

The Finance Minister and Parliamentary Affairs Minister also spoke for 3 and 2 minutes respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, Enacting Formula and Title were put one by one and carried.

The Minister of State for Home moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Contingency Fund (Amendment) Bill, 2011.

At 1.57 P.M., the Finance Minister introduced the Haryana Contingency Fund (Amendment) Bill, 2011 and also moved-

That the Haryana Contingency Fund (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

10. The Punjab Excise (Haryana Amendment) Bill, 2011.

At 2.00 P.M., the Excise & Taxation Minister introduced the Punjab Excise (Haryana Amendment) Bill, 2011 and also moved-

That the Punjab Excise (Haryana Amendment) Bill be taken into consideration at once.

Shri Sher Singh Barshami, a Member from the Indian National Lok Dal, spoke for 3 minutes.

Shri Sampat Singh, a Member from the Treasury Benches, spoke for 1 minute.

The Excise & Taxation Minister also spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and Title were put one by one and carried.

The Excise & Taxation Minister moved-

That the Bill be passed.

The motion was put and carried.

11. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2011.

At 2.06 P.M., the Parliamentary Affairs Minister introduced the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2011 and also moved-

That the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2

The following amendment given notice of by the Parliamentary Affairs Minister was read and moved –

“That in clause 2 of the Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2011 in the proposed sub-section (1) of section 6, for the word and figure “section 5”, the word, figures and sign “section 5/11” shall be substituted.”

The amendment was put and carried.

Clause 2, as amended, was put and carried.

Clauses 3 to 6, Clause 1, Enacting Formula and Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

VIII. ANNOUNCEMENT MADE BY THE PARLIAMENTARY AFFAIRS MINISTER

The Parliamentary Affairs Minister, with the permission of the Speaker, made an announcement regarding increase in the Salaries and Petty Grant of Members.

IX. THANKS BY THE SPEAKER

Before adjourning the House, the Speaker thanked all the members for the cooperation extended to him during the session. He also thanked the press representatives for the cooperation extended to him as also the officers of the Government. He further thanked the Vidhan Sabha Secretariat staff and appreciated the work put in by them which enabled him to conduct the House in a smooth and efficient manner.

Shri Sampat Singh, a Member from the panel of Chairpersons occupied the Chair from 12.57 P.M. to 1.13 PM.

The Sabha then adjourned sine die.

CHANDIGARH
DATED 15TH March, 2011

SUMIT KUMAR
SECRETARY.